

ITEM NO.4

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).1263/2021

CHETAN RAMESH CHAUDHARI & ORS.

Petitioner(s)

VERSUS

NATIONAL BOARD OF EXAMINATIONS & ANR.

Respondent(s)

(FOR ADMISSION and IA No.149765/2021-APPROPRIATE ORDERS/DIRECTIONS)

Date : 30-11-2021 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Sanjay Hegde, Sr. Adv.  
Mr. Govind Jee, Adv.  
Mr. Omanakuttan K. K., AOR  
Mr. Raghav Gupta, Adv.  
Mr. Shahrukh Ali, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 The four petitioners, who are doctors, have sought a rescheduling of the DNB/DrNB final theory examination which is scheduled originally for December 2021. The petitioners have also sought a direction to put on hold the examination schedule till post MBBS and Diploma candidates selected in terms of merit positions of the NEET PG 2021 and DNB PDCET 2021 join the affiliated colleges/ institutions.
- 2 Postponing an examination is the function of an expert body, which is entrusted with the duty of holding the examination. There are no extraordinary reasons for this Court to breach the norm by entertaining this petition under Article 32 of the Constitution.

- 3 The petition is accordingly dismissed.
- 4 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**